

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-229 (ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
05.02.2018**

NAME OF THE COMPANY: Davinder Kumar Ahluwalia & Anr. Vs. M/s
Summit Aviation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner: Counsel for the Petitioner

For the Respondent: Counsel for the Respondent

ORDER

An application has been filed by the RP under Sections 19(2) and 70 of Insolvency and Bankruptcy Code, 2016, praying for appropriate action to be initiated as the custody of the Corporate Debtor's property is still being kept beyond his reach.

Under such circumstances, all the three ex-Directors of the Corporate Debtor are directed to be present in person on the next date. Notice^{of} this application and this order be effected on all the 3 ex-Directors. Dasti for 8th February, 2018.

The respondents are also directed to ensure that assets of the Corporate Debtor are handed over to the RP at the earliest, failing which contempt proceedings shall be initiated.

Report of the RP is also on record, bringing to our notice that a decision has been taken by the COC to liquidate the company. List this report for further consideration on the next date of hearing.

-S-d-11

(Deepa Krishan)
Member (T)

-S-d-11

(Ina Malhotra)
Member (J)